

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
THIRTIETH REPORT**

(Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirtieth Report.

2. The Committee met on the 13th August, 1973 for—

- I. Examination of the Constitution (Amendment) Bill, 1973 (*Insertion of new articles 125A and 221A*) by Shri Madhu Limaye under Rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, the 17th August, 1973.

Examination of the Constitution (Amendment) Bill, 1973 (Insertion of new articles 125A and 221A) by Shri Madhu Limaye

3. Shri Madhu Limaye, the Member-in-charge of the Bill, was invited to attend the sitting. He did not attend.

4. The Bill seeks to insert new articles 125A and 221A in the Constitution with a view to put a ban on further employment of Judges of the Supreme Court and High Courts under the Union Government or the State Governments after they cease to hold office as Judges, except in accordance with articles 127 and 128.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. Shri K. Lakkappa attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

7. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

8. The Committee recommend the allocation of time as follows:—

- | | |
|---|---------|
| (1) Resolution regarding declaration of present Lok Sabha as Constituent Assembly. | 2 hours |
| (2) Resolution regarding measures to check price rise. | 2 hours |
| (3) Resolution regarding withdrawal of Emergency and repeal of Defence of India Act and MISA. | 2 hours |

Recommendations

9. The Committee recommend that—

- (i) Shri Madhu Limaye be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI
 August 13, 1973.
 Śravana 22, 1895 (Saka).

G. G. SWELL,
 Chairman,
 Committee on Private Members'
 Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Removal of Disparities and Concentration of Wealth Bill, 1973 by Shri K. Lakappa.	46 of 1973	B	2 hours
2.	The Civil Liberties Commission Bill, 1973 by Shri Madhu Limaye.	54 of 1973	B	2 hours
3.	The Constitution (Amendment) Bill, 1973 (Substitution of article 16 and amendment of article 320, etc.) by Shri Madhu Limaye.	51 of 1973	B	2 hours
4.	The Mother's Lineage Bill, 1973 by Shri Madhu Limaye.	49 of 1973	B	2 hours
5.	The Constitution (Amendment) Bill, 1973 (Amendment of articles 37, 43, etc.) by Shri Madhu Limaye.	53 of 1973	B	2 hours